### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

#### LOK SABHA UNSTARRED QUESTION NO.1952 TO BE ANSWERED ON 30.07.2021

## CHILD SEXUAL ABUSE

# 1952. DR.S VIHNU PRASAD M.K.: MS. LOCKET CHATTERJEE: SHRIMATI RANJANBEN DHANANJAY BHATT:

will the minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) Whether incidents of child sexual abuse have increased during the past decade, if so, the facts thereof, State-wise;
- (b) Whether the Government proposes to take corrective steps in this regard and if so, the details thereof along with the time by which it is likely to be implemented;
- (c) The further stringent measures taken by the Government to deter rising tendency of child sexual abuse across the country, State/UT-wise including West Bengal;
- (d) Whether the Government proposes to amend the POCSO Act, if so, the details thereof and if not, the reasons therefor;
- (e) Whether the Government proposes to undertake measures to fastrack investigation/action in such incidents, if so, the details thereof; and
- (f) The assistance provided to the victims of such serious crimes as on date?

## ANSWER

### MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (f) As per information provided by National Crime Records Bureau, the details of cases registered under Child Rape and POCSO Act during 2009-2019 State/UT-wise is annexed.

The Protection of Children from Sexual Offences (POCSO) Act, 2012 enacted by Govt of India provides safeguards for children against sexual abuse. The act defines a child as any person below the age of 18 years. It is a gender neutral Act and under the Act, the burden of proof rests on the accused. The Act mandates Child friendly practices in the processing of cases which includes fixed timelines for investigation and prosecution. It prescribes stringent punishment for sexual crimes against children. The POCSO Act 2012 provides for establishment of Special Courts for the purpose of ensuring speedy trial. Further, as per the Act, the evidence of the child shall be recorded within a period of thirty days of the Special Court taking cognizance of the offence and the Special Court shall complete the trial, as far as possible, within a period of one year from the date of taking cognizance of the offence. The Act was amended in 2019 to introduce more stringent punishment including death penalty for committing sexual crimes on children, with a view to deter the perpetrators & prevent such crimes against children.

Further, Ministry of Women & Child Development notified POCSO Rules, 2020 replacing the previous POCSO Rules, 2012. POCSO Rules, 2020 include provisions for mandatory police verification of staff in schools and care homes, procedures to report child sexual abuse material (pornography), imparting age-appropriate child rights education, among other things. The POCSO Rules 2020 also stipulate that the central government and every state government shall provide periodic training including orientation programmes, sensitization workshops and refresher courses to all persons, whether regular or contractual, coming in contact with the children, to sensitize them about child safety and protection and educate them regarding their responsibility under the Act. The assistance is to be provided to the child as mandated under the POCSO Act, 2012 and POCSO Rules, 2020

Department of Justice is implementing a scheme for setting up of 1023 Fast Track Special Courts (FTSCs) including 389 Exclusive POCSO Courts for expeditious trial and disposal of cases related to rape and POCSO cases.

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## ANNEXURE

Statement Referred In Reply Of Part-(a To f) of the Lok Sabha Unstarred Question No.1952 To Be Answered On 30.07.2021 Asked By Dr. S Vihnu Prasad M.K And Others Regarding Child Sexual Abuse Indicating State/UT-Wise Details of Cases Registered Under Child Rape And POCSO Act During 2009-2019

	State/UT	2009	2010	2011	2012	2013	2014	2015	2016	201	7	201	8	201	.9
S L		Child Rape	Child Rape	Child Rape	Child Rape	Child Rape	POCS O Act (Secti on 4 & 6) r/w Sec. 376 IPC	POCS O Act (Secti on 4 & 6) r/w Sec. 376 IPC	POCS O Act (Secti on 4 & 6) r/w Sec. 376 IPC	Child Rape	POCS O Act (Secti on 4 & 6) r/w Sec. 376 IPC	Child Rape	POCS O Act (Secti on 4 & 6) r/w Sec. 376 IPC	Child Rape	POCS O Act (Secti on 4 & 6) r/w Sec. 376 IPC
1	Andhra Pradesh	416	446	646	613	770	522	621	459	536	183	503	241	544	265
2	Arunachal Pradesh	16	12	20	18	35	45	44	49	34	10	29	18	24	22
3	Assam	10	39	40	156	230	265	585	586	100	788	89	1224	88	1263
4	Bihar	63	114	91	137	86	151	158	170	0	599	4	824	1	721
5	Chhattisgarh	394	382	477	519	595	1017	1014	984	1120	1095	1215	1214	3	1377
6	Goa	30	23	20	38	59	57	50	40	56	0	34	0	49	0
7	Gujarat	91	102	130	150	263	383	1172	1054	2	1233	7	1456	0	1539
8	Haryana	116	107	66	276	388	417	485	532	137	656	2	1068	8	1174
9	Himachal Pradesh	83	72	72	89	130	154	139	146	143	2	191	22	197	1
1 0	Jammu & Kashmir	4	8	9	13	25	37	28	21	42	0	37	13	11	75
1 1	Jharkhand	8	0	16	6	23	83	87	205	80	253	69	442	188	469
1 2	Karnataka	104	108	97	142	270	992	1073	1136	1	1308	3	1408	0	1623
1 3	Kerala	235	208	423	455	637	859	822	957	1069	250	1137	162	1262	113

1 4	Madhya Pradesh	1071	1182	1262	1632	2112	2406	2248	2467	3066	964	2830	1047	0	3337
1 5	Maharashtra	612	747	818	917	1546	1837	2234	2292	12	2387	0	2832	0	3117
1 6	Manipur	12	11	19	17	40	42	33	39	1	15	17	28	10	47
1 7	Meghalaya	60	91	66	81	112	97	129	122	46	164	25	179	20	145
1 8	Mizoram	11	42	40	73	57	107	86	99	0	129	23	73	23	36
1 9	Nagaland	0	3	15	7	3	11	12	21	1	26	3	6	2	10
2 0	Odisha	87	74	165	192	509	846	1054	1258	1285	150	37	1427	231	1417
2 1	Punjab	210	144	166	295	490	488	462	410	109	375	324	288	426	232
2 2	Rajasthan	371	369	394	572	892	906	771	858	512	621	1030	74	1313	4
2 3	Sikkim	14	14	11	21	25	47	40	66	0	55	4	78	0	61
2 4	Tamil Nadu	182	203	271	292	419	655	1073	1169	0	1154	6	1457	9	1742
2 5	Telangana	-	-	-	-	-	589	840	690	0	1022	0	1140	0	1180
2 6	Tripura	83	107	45	17	43	151	98	108	5	90	0	76	0	107
2 7	Uttar Pradesh	625	451	1088	1040	1381	3480	2034	2115	1504	1609	1353	2023	270	3344
2 8	Uttarakhand	7	10	23	34	32	108	104	91	150	180	268	294	184	231
2 9	West Bengal	109	73	252	285	377	813	1106	718	0	1197	4	1378	4	1378
	TOTAL STATE(S)	5024	5142	6742	8087	11549	17565	18602	18862	10011	16515	9244	20492	4867	25030
3 0	A & N Islands	12	15	9	10	21	20	27	1	1	49	14	52	8	83

3 1	Chandigarh	21	16	15	17	19	32	41	41	45	0	53	1	65	1
3 2	D&N Haveli	2	3	1	1	4	2	14	9	0	6	0	18	0	38
3 3	Daman & Diu	1	1	0	4	4	1	4	8	2	3	1	0	0	9
3 4	Delhi UT	307	304	339	415	757	1022	939	813	0	940	0	994	0	969
3 5	Lakshadweep	0	0	0	0	0	0	0	2	0	3	0	1	0	14
3 6	Puducherry	1	3	6	7	9	19	27	29	0	41	0	47	0	48
	TOTAL UT(S)	344	342	370	454	814	1096	1052	903	48	1042	68	1113	73	1162
	TOTAL (ALL INDIA)	5368	5484	7112	8541	12363	18661	19654	19765	10059	17557	9312	21605	4940	26192
Sou	Source: Crime in India														